

ISSUE OF INDUSTRIAL LICENCES WITHOUT REFERENCE TO MONOPOLIES COMMISSION

*303. DR. SALIG RAM :
SHRI KRISHAN KANT :
SHRI ARJUN ARORA :
SHRI RAJENDRA PRATAP
SINHA :

Will the Minister of INDUSTRIAL DEVELOPMENT औद्योगिक विकास मंत्री be pleased to state :

(a) what are the details of the licences which Government have so far issued to large industrial houses in the country at its own discretion without referring them to the Monopolies Commission since its inception ; and

(b) if so, the reasons warranting the exercise of such discretion ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT/औद्योगिक विकास मंत्री-लय में राज्य मंत्री (SHRI GHANSHYAM

OZA) : (a) and (b) A Statement is laid on the Table of the House.

STATEMENT

(a) and (b) The Monopolies and Restrictive Trade Practices Commission was set up on the 1st August, 1970. From 1st August, 1970 upto 30th April, 1971, 97 industrial licences were issued to the 'Large' and 'Larger' Industrial houses as classified by the Industrial Licensing Policy Inquiry Committee. A statement showing the house-wise breakup and type-wise breakup of these licences is enclosed. Details of licences and letters of intent issued are published from time to time in weekly "Bulletin of Industrial Licences, Import Licences and Export Licences", Weekly "Indian Trade Journal" and the Monthly "Journal of Industry and Trade". Copies of these publications are available in the Parliament Library.

The applications for industrial licences are not required to be referred to the Monopolies and Restrictive Trade Practices Commission. As per Sections 21 and 22 of the Monopolies and Restrictive Trade Practices Act, prior approval of the Central Government is necessary in case of substantial expansion and in the case of establishment of new undertakings, by the under-

takings to which part (A) of Chapter III of the said Act is applicable. All the applications received under Sections 21 and 22 *ibid* are not required to be referred to the Monopolies and Restrictive Trade Practices Commission automatically. The Central Government may, at its own discretion, refer such applications to the Commission in which some further inquiry is considered necessary by it, before taking final decision in the matter.

STATEMENT

Industrial Licences Issued to Larger and Large Houses during the period from 1-8-70 to 30-4-71

	Total issued
A.C.C.	2
Andrew Yule	2
Bangur	3
Bird Heilgers	10
Birla	8
Goenka	1
I.C.I.	2
J. K. Singhanian	6
Killick	1
Mafat Lal	1
Sahujain	3
Sarabhai	3
Shri Ram	4
Soorajmull Nagarmull	1
Tata	7
Thapar	3
Walchand	4
A. & F. Harvey	1
Amin	3
Bajaj	1
Dalmia J.	2
Gillanders Arbuthnot	1
Jaipuria	1
Jardine Henderson	3
Jatia G. D.	1
Kanoria R. K.	1

House	Total number of licences issued
Kasturbhai Lalbhai	2
Kirloskar	3
Kothari (D.C.)	1
Murugappa Chettiar Tube INV.	1
Parry	2
Rallis	1
Seshasayee	3
Shapoorji Pallonji	2
Simpson	2
Swedish Match	2
Talukdar Law	2
V. Ramakrishna	1
TOTAL	97
<i>Type-wise Break-up</i>	
New undertakings	6
Substantial Expansion	19
New Article	14
Carrying on Business	58
TOTAL	97

*304. [Transferred to the 17th June, 1971]

फतेहपुर चरू लाइन पर लिया जाने वाला किराया

*305. श्री जगदीश प्रसाद माथुर : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) फतेहपुर से चुरु तक रेल लाइन किस वर्ष बिछाई गई थी ;

(ख) इस लाइन पर दुगना यात्री किराया कब से कब तक लिया गया ;

(ग) क्या यह सच है कि किराया सामान्य करने के लिए जनता ने कई बार मांग की है ;

(घ) क्या यह सच है कि इस लाइन पर यात्री यातायात के संबंध में सामान्य स्थिति हो जाने के पश्चात् भी किराया घटा कर

सामान्य करने के बजाय इयोड़ा कर दिया गया है ; और

(ङ) यदि हाँ तो क्या सरकार इस लाइन पर किराये को घटा कर सामान्य करने का विचार रखती है ?

FARE CHARGED ON FATEHPUR-CHURU LINE

*305. SHRI JAGDISH PRASAD MATHUR : Will the Minister of RAILWAYS/ रेल मंत्री be pleased to state :

(a) the year in which the railway line from Fatehpur to Churu was laid ;

(b) the period during which the double passenger fare had been charged on this line ;

(c) whether it is a fact that repeated demands for charging normal fare on this line have been made by the public ;

(d) whether it is a fact that even after the normal position in regard to passenger traffic on this line has been reached at present, yet the fare instead of being reduced to the normal is being charged at the rate of one and a half time of the normal fare; and

(e) if so, whether Government propose to reduce the fare to the normal on this line ?]

रेल मंत्रालय में उपमंत्री (श्री मोहम्मद शफी कुरेशी) : (क) 1957 में।

(ख) 1-3-1957 से 31-5-1968 तक।

(ग) जी हाँ।

(घ) 1-6-68 से यात्रियों और सामान के किराये के सम्बन्ध में स्फ़ीत दूरी वास्तविक दूरी के दुगुने से घटाकर इयोड़ी कर दी गयी थी। अभी हाल में इस खंड के संचालन की समीक्षा से पता चला है कि किराये के लिए दूरी में की गयी स्फ़ीति के वर्तमान स्तर पर यह लाइन लाभदायक नहीं है।

(ङ) जी नहीं।

[] English translation.